

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 3221 of 2020**

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| 1. Sukulmoni Baskey @ Sukulmani Baskey |                      |
| 2. Gurbha Baskey                       |                      |
| 3. Smt. Digi Soren                     |                      |
| 4. Bhotesh Soren @ Bhutesh Soren       | ... Petitioners      |
| Versus                                 |                      |
| 1. The State of Jharkhand              |                      |
| 2. Ram Das Tudu                        | ... Opposite Parties |

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	:	Mr. Soumitra Baroi, Advocate
For the State	:	Mr. Ashok Kumar, Addl. P.P.

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**Order No.02 Dated- 10.09.2020**

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Complain Case No.143 of 2019 registered under sections 420/466/467/468/471/120B of the Indian Penal Code.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners in order to grab the ancestral landed property of the complainant and his co-sharers coming under the joint possession dishonestly and fraudulently registered in the name of their two minor sons and daughter by getting the fake signatures of his brother Baidhnath Tudu and Hetla Tudu on the permission petition for which a Civil Suit has also been instituted against the petitioners and others which is still pending. It is further submitted that the allegation against the petitioners are all false and this complaint has been filed consequent to Original Suit No.4 of 2019 by the complainant

against the petitioners in the Court of Civil Judge, Senior Division, Ghatsila. It is next submitted that the dispute between the parties is basically a civil dispute. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Let notice be issued to the opposite party no.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioner, failing which, this application shall stand dismissed without further reference to the Bench.

The learned Addl. P.P. opposes the prayer for anticipatory bail.

List this case on 03.11.2020.

Considering the submissions of the counsels and the fact as discussed above, I am inclined to pass an interim order of anticipatory bail *provisionally* till 03.11.2020. In case of the petitioners being arrested by the police on or before 03.11.2020, they shall be released on bail provisionally on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five thousand) each with two sureties of like amount each to the satisfaction of the officer concerned in connection with Complain Case No.143 of 2019 subject to the conditions laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Gunjan-